

(c) This information is not available with this Department as it relates to Police Department under Karnataka State Government.

Truks Burnt in Chandrapura Thermal Power Station

4388. SHRI RANJIT SINGH: Will the Minister of ENERGY be pleased to state:

(a) is it a fact that in 1977 and 1978 some trucks were burnt in Chandrapura Thermal Power Station (C.T. P.S.),

(b) if so, how many trucks were burnt and what are the names of their owners;

(c) is it a fact that some persons other than the truck owners had been given compensation in the form of steam, soft and slack coal; and

(d) is it a fact that those trucks were also insured and got compensation from insurance companies, thereby deriving double benefit?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). The information is being collected and will be laid on the Table of the House.

Biennial Election to Rajya Sabha and T. N. Legislative Council

4389. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Bureau for Parliamentary Work, Madras has written to the Election Commission about May-June, 1981 seeking to conduct the biennial Elections to (1) Rajya Sabha from Tamil Nadu and (2) Tamil Nadu Legislative Council during March-April, 1982 as scheduled;

(b) if so, the details thereof; and

(c) the action taken by the Election Commission thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). An extract of letter dated 29th May, 1981 from Shri B. K. Balasubramanian styling as the Chief Executive, Bureau for Parliamentary Work, Madras to the Election Commission, is laid on the Table of the House. [Placed in Library. See No. LT-2833/81].

(c) The Election Commission had informed the applicant *inter alia* that under section 156(1) of the Representation of the People Act, 1951, the term of office of a member of the State Legislative Council elected at a biennial election shall be six years and under section 157(1) the term of office of such member shall commence on the date on which his name is notified in the official gazette under section 74 of the said Act. As the biennial elections to the Tamil Nadu Legislature Council from Graduates' constituencies could not be held in 1976, the two seats which fell vacant during that year were filled in 1978. The term of six years of the member selected in that year therefore commenced under section 157(1) from 21st April, 1978, i.e., the date on which the names of the elected members were notified under section 74 of the said Act. Biennial election to fill the two vacancies from Graduates' constituencies which occurred in 1978 were also held in April, 1978 and the names of the elected members were notified on the same date i.e. 2-4-1978: Accordingly, the six years terms of all the four members will expire on 20-4-1984.

गढ़वाल निर्वाचन में निर्वाचन अधिकारियों तथा अन्य व्यक्तियों द्वारा प्रस्तुत रिपोर्ट पर निर्वाचन आयोग द्वारा की गई कार्यवाही

4390. श्री मसफाक हुसैन: क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या गढ़वाल में संसदीय उप-निर्वाचन से सम्बंधित निर्वाचन अधिकारियों और

अन्य कर्मचारियों ने सभी स्तरों पर अपने उच्च अधिकारियों के माध्यम से निर्वाचन आयोग तथा सरकार को निर्वाचन में हुई गड़बड़ी के बारे में रिपोर्ट भेजी है; यदि हां, तो इन रिपोर्टों पर सरकार और आयोग द्वारा क्या कार्यवाही की जा रही है;

(ख) क्या सरकार का विचार इन रिपोर्टों को प्रकाशित करने का है;

(ग) निर्वाचन में हुई गड़बड़ी की जांच कराने के लिए अपने सचिव के नेतृत्व में निर्वाचन आयोग द्वारा भेजे गये विशेष दल की रिपोर्ट के अनुसार जो निर्वाचन अधिकारी और कर्मचारी तथा अन्य व्यक्ति सभी स्तरों पर दोषी पाए हैं, उनके विरुद्ध आयोग ने सरकार से क्या कार्यवाही करने का प्रस्ताव किया है और इस संबंध में सरकार क्या कार्यवाही कर रही है; और

(घ) क्या सरकार का विचार इस संबंध में स्वतः पत्र जारी करने का है ?

बिधि, न्याय और कम्पानी कार्य मंत्री (श्री पी. शिगशंकर): (क) गढ़वाल संसदीय निर्वाचन क्षेत्र के रिटर्निंग आफिसर और सहायक रिटर्निंग आफिसरों ने निर्वाचन क्षेत्र में 14 जून, 1981 को मतदान के संचालन के संबंध में, निर्वाचन आयोग को विस्तृत रिपोर्ट प्रस्तुत की थी। रिपोर्ट तथ्यों के संबंध में है और वे निर्वाचन में हुई गड़बड़ी के संबंध में नहीं थी। सम्पूर्ण निर्वाचन क्षेत्र में पुनः मतदान का आदेश करते समय निर्वाचन आयोग ने, इन रिपोर्टों पर भी ध्यान दिया था।

(ख) आयोग अपने अधीनस्थ अधिकारियों द्वारा दी गई किसी रिपोर्ट को प्रकाशित करने का विचार इस कारण से नहीं रखता है कि आयोग ने पुनः मतदान कराने के अपने तारीख 20 जून, 1981 के आदेश में विभिन्न रिपोर्टों के सभी पहलुओं पर चर्चा कर ली थी।

(ग) किसी व्यक्ति के विरुद्ध कार्रवाई करने का प्रश्न ही नहीं उठता क्योंकि मतदान के संचालन से संबंधित कोई अधि-

कारी विनिर्दिष्ट रूप से दोषी नहीं पाया गया।

(घ) जी नहीं।

Press Telegrams Detained/Intercepted/Censored/Examined by State Intelligence Departments

4391. SHRI ATAL BIHARI VAJPA-YEE: Will the Minister of COMMUNICATIONS be pleased to lay a statement showing;

(a) dates on which press telegrams were detained or intercepted or censored or examined by State Intelligence Departments in various States in each of the last three years and the current year; and

(b) the nature of the telegram in each case and Government's policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) and (b). While the Government is committed to the freedom of press, under the provisions of section 5(2) of Part II of Indian Telegraph Act, 1885 (13 of 1885) on the occurrence of any public emergency, or in the interest of public safety, the Central Government, or a State Government or any officer, specially authorised in this behalf by the Central Government or a State Government may, if satisfied that it is necessary or expedient so to do in the interest of sovereignty and integrity of India, the security of the State, friendly relations with foreign States or public order or for preventing incitement to the Commission of an offence, prohibit the transmission of press messages intended to be published in India of correspondents accredited to Central Government or State Government.

It is not in the public interest to divulge further details.